

(b) The approved capacity for manufacture of tractors is of the order of 1,37,000 nos. The production in the last year has been of the order of 41,000 nos. The capacity approved is, at present, considered adequate to meet the demand. A high-powered committee has been set up by the Planning Commission for going into the question of farm mechanisation with special reference to effects of combined harvesters and tractors on employment, output and cost.

Opening of fire by Pakistani Troops in Rajouri Sector of Jammu and Kashmir

*50. SHRI S. S. SOMANI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Pakistani troops opened fires on Indian security forces in the Rajouri Sector of the Jammu and Kashmir on 20 June, 1978;

(b) if so, the reasons thereof; and

(c) whether any meeting between the Pakistani and Indian Officers has taken place in this regard and if so, the result thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Yes, Sir. At 0945 hours on the 20th June 1978, 2 civilians from Pakistan Occupied Kashmir crossed the Line of Control in spite of repeated verbal warnings by our troops. In conformity with our policy, our troops fired 4 warning shots, and as a result thereof civilians withdrew towards the Pakistan Occupied Kashmir at 1045 hours. Thereafter, Pakistani troops opened unprovoked fire on our troops which was subsequently returned. There was no casuality on our side.

(c) No meeting has been held so far.

Bar on nuclear explosions by India

*51. SHRI YAGYA DATT SHARMA:

SHRI YADVENDRA DUTT:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether India has been barred from conducting nuclear explosions even for peaceful purposes using any nuclear fissile material produced at the Rana Pratap Sagar nuclear power station under an agreement with the International Atomic Energy Commission signed by India in November, 1977 at the insistence of the Soviet Union;

(b) if so, the details thereof; and

(c) the steps proposed to be taken in this regard?

THE PRIME MINISTER (SHRI MORARJO DESAI): (a), (b) and (c). Under the Safeguards Agreement entered into with the International Atomic Energy Agency on 17 November, 1977 in connection with the purchase of heavy water from the USSR, India has undertaken not to use the material produced at the Rajasthan Atomic Power Station for the manufacture of any nuclear weapon or any nuclear explosive device.

Setting up of an Atomic Power Plant in Southern Region

*52. SHRI A. K. KOTRASHETTI:

SHRI P. RAJGOPAL NAIDU:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the Government have decided to set up an atomic power Plant in the southern region during the Sixth Plan period; and

(b) whether a team was set up to find out a suitable site for locating an atomic power plant in the southern region and, if so, when and what is its report?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) The Committee appointed by Government for the selection of suitable sites for the setting up of nuclear power stations has examined a number of sites in the Southern Electricity Region. The Committee's report is under consideration of Government.

Action on Shah Commission Reports

*53. DR. BALDEV PRAKASH:
SHRI C. R. MAHATA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the two interim reports submitted by the Shah Commission;

(b) whether any follow-up action is being taken against the persons held guilty by the Commission for abuse and misuse of power and authority; and

(c) if so, the names of persons, officials as well as non-officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) Yes, Sir.

(b) and (c). On a number of matters the findings of the Commission disclose grounds of initiating legal action where offences appear to be made out and departmental action where irregular or improper conduct by public servants has attracted critical attention of the Commission. The CBI has registered six First Information Reports against Smt. Indira Gandhi, former Prime Minister; Shri R. K. Dhawan, former Additional Private Secretary to Prime Minister; Shri Bansi Lal, former Chief Minister, Haryana; Shri Zail Singh, former Chief Minister, Punjab; Shri P. C. Sethi, former Chief Minister Madhya Pradesh; Shri Harideo Joshi, former Chief Minister, Rajasthan;

Shri Krishan Chand, former Lt. Governor of Delhi; Shri V. C. Sukla, former Minister of Information and Broadcasting; Shri Sanjay Gandhi; Shri Jagmonan, former Vice-Chairman, Delhi Development Authority; Shri D. Sen, former Director, CBI; Shri A. B. Choudhary, former Joint Director, CBI; Shri P. S. Bhinder, former DIG of Police, Delhi; and others.

Cases regarding departmental action against the following officials are being processed:—

Sarvashri Navin Chawla, former Secretary to Lt. Governor, Delhi; B. R. Tamta, former Commissioner, Municipal Corporation of Delhi; V. S. Allawadi, former Member Secretary, New Delhi Municipal Committee; D. Sen, former Director, CBI; Shri P. S. Bhinder, former DIG of Police, Delhi; K. S. Bajwa, former Superintendent of Police CID, Special Branch, Delhi; Shri Jagmohan, former Vice-Chairman, Delhi Development Authority; Shri S. R. Mehta, former Chairman, Central Board of Direct Taxes, Shri S. B. Jain, former Director of Enforcement; and other officials of Delhi Development Authority.

दिल्ली परिवहन निगम की बसों से गुम हुए पुर्जे

*54. श्री राजेन्द्र कुमार शर्मा : क्या नौबत और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 7 जून, 1978 के "इंडियन एक्सप्रेस" में छपे इस समाचार की ओर दिलाया गया है कि फरवरी, 1975 में दिल्ली परिवहन निगम की सैकड़ों बसों से लाखों रुपयों के पुर्जे गुम पाये गये थे ;

(ख) क्या यह सच है कि इस मामले में जांच के आदेश दिये गये थे ;

(ग) क्या सरकार को पता है कि इस मामले से सम्बन्धित फाइल गुम हो गई है ;